

DIVISION BENCH

ITEM NO.120

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA NO.299/2022, IA NO.327/2022, IA NO.328/2022, IA NO.444/2022,
IA NO.445/2022, IA NO.568/2023 & IA NO.30/2024
IN CP (IB) NO.7/ALD/2021**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S ANJALI CAPFIN PVT LTD V/S M/S PRIMUSS PIPES & TUBES LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Ankur Goel alongwith : *For the Dissenting Financial Creditor*
Sh. Saket Singh, Adv. & Applicant in IA No.30/2024
- Sh. Abhishek Anand alongwith : *For the Applicant/ RP Sh. Sanyam Goel*
Sh. Karan Kohli, Adv. present in person in all IAs
& Res. in IA No.30/2024 only
- Sh. Sandeep Arora, Adv. : *For the Kotak Mahindra Bank*

ORDER

IA NO.568/2023

- 1.** This application has been filed U/s 30 (6) for approval of Resolution Plan which is stated to have been approved by the COC. The said plan is being objected by way of an IA No.30/2024 by the Financial Creditor itself, which has filed the application U/s 7 on account of which CIRP against the Corporate Debtor has been initiated, being a dissenting Financial Creditor.
- 2.** Let the matter be adjourned for further hearing on 1st May, 2024, to come up higher on the Board. All other IAs are also adjourned for the same date i.e. on 1st May, 2024, to come up higher on the Board.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

19th April, 2024

*Avaneesh Kumar Singh
(Stenographer)*